

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH : "I-1" NEW DELHI]**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)**

ITA. No. 341/Hyd./2016
(Assessment Year : 2011-12)

Lurgi India International Services Pvt. Limited, [Formerly known as Air Liquide Engineering India Pvt. Ltd.] A-24/10, Mohan Co-operative Industrial Area, Mathura Road, New Delhi – 110 044. PAN: AABCA7383G	Vs.	DCIT, Circle : 1 (1), Hyderabad.
(Appellant)		(Respondent)

Assessee by :	Shri Amit Gupta, A. R.;
Department by :	Shri Surendra Pal, [CIT] – D.R.
Date of Hearing :	11/10/2021
Date of pronouncement :	11/10/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee for assessment year 2011-12 against the order of the Id. DCIT, Circle 1(1), Hyderabad, dated 21.03.2016.
2. At the time of hearing the assessee submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme. Therefore, the appeal of the assessee may be allowed to be withdrawn.
3. The Id. DR also agreed with the above contentions.
4. On careful consideration of the fact it is found that Form No. 3 has been issued to the assessee by the Department on 18th of January, 2021 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal of the assessee is allowed as withdrawn and hence dismissed.

5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : 11/10/2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated : 11/10/2021.

MEHTA

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1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

Date of dictation	11.10.2021
Date on which the typed draft is placed before the dictating member	11.10.2021
Date on which the typed draft is placed before the other member	11.10.2021
Date on which the approved draft comes to the Sr. PS/ PS	11.10.2021
Date on which the fair order is placed before the dictating member for pronouncement	11.10.2021
Date on which the fair order comes back to the Sr. PS/ PS	11.10.2021
Date on which the final order is uploaded on the website of ITAT	11.10.2021
date on which the file goes to the Bench Clerk	11.10.2021
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	